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(2019) 10 CHH CK 0171

Chhattisgarh High Court

Case No: Miscellaneous Criminal Case (MCRC) No. 5477 Of 2019

Nand Kumar Dewangan @ Manglu Ram

APPELLANT

Vs

State Of Chhattisgarh

RESPONDENT

Date of Decision: Oct. 22, 2019

Acts Referred:

Code Of Criminal Procedure, 1973 - Section 439

• Indian Penal Code, 1860 - Section 363, 366, 376

• Protection Of Children From Sexual Offences Act, 2012 - Section 4, 6

Hon'ble Judges: Rajani Dubey, J

Bench: Single Bench

Advocate: B.P. Singh, B.L. Sahu

Final Decision: Allowed

Judgement

Rajani Dubey, J

- 1. As MCRC No.5507/2019 has wrongly been linked along with the present MCRC, the same is delinked from this matter.
- 2. Heard.
- 3. This is the first bail application filed under Section 439 of the Cr.P.C. for grant of regular bail to the applicant, who has been arrested in connection

with Crime No.83/2019, registered at Police Station Nevai, District Durg(CG) for the offence punishable under Sections 363, 366, 376 of the IPC and

Sections 4, 6 of the Protection of Children from Sexual Offences Act, 2012.

4. As per the case of prosecution, mother of the prosecutrix lodged a report against the applicant that on the pretext of marriage, the applicant took away the prosecutrix from the lawful custody of her guardian and committed sexual intercourse with her.

- 5. Learned counsel for the applicant submits that the applicant has not committed any offence. The prosecutrix is a consenting party and she is aged
- about more than 17 years. He submits that the applicant is in jail since 30.3.2019 and trial will take some time for its final disposal, therefore, the
- applicant may be released on bail.
- 6. On the other hand, learned counsel for the State opposes the bail application.
- 7. Perused the entire material available on record.
- 8. Considering the facts and circumstances of the case, in particular the nature of allegations against the applicant and the fact that the applicant is in
- jail since 30.3.2019, I am of the opinion that present is a fit case to release the applicant on bail.
- 9. Accordingly, the bail application filed under Section 439 Cr.P.C. is allowed.
- 10. It is directed that the applicant shall be released on bail on his furnishing a personal bond in sum of Rs.25,000/- with one surety in like sum to the
- satisfaction of the concerned trial Court for his appearance before the said Court as and when directed till the disposal of the trial.
- 11. Certified copy as per rules.